

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

O. A. No.60/897/2018

Date of decision: 02.08.2018

CORAM: HON'BLE MRS. AJANTA DAYALAN, MEMBER (A).

Manju Kumari daughter of late Sh. Lok Bahadur, age 36 years, resident of 428, Milak Colony, Dhanas, U.T. Chandigarh-160014.

**... APPLICANT
VERSUS**

1. Union of India through Secretary to Government of India, Ministry of Urban and Housing, Mulana Azad Road, Nirman Bhawan, New Delhi-110011.
2. Executive Engineer (Electrical), Shimla Central Elec. Division, Central Public Works Department, Himlok Parisar, Longwood, Shimla-171001.
3. Pay and Accounts Office (Food Zone) through Accounts Officer, CPWD, 4th Floor, 'A' Wing, I.P. Bhawan, New Delhi-110002.

... RESPONDENTS

PRESENT: Sh. V.K. Sharma, counsel for the applicant.

ORDER (Oral)

MRS. AJANTA DAYALAN, MEMBER (A).

1. Heard.
2. The learned counsel for the applicant stated that after death of father and widow, there are six legal heirs of which five have given no objection in favour of the applicant Ms. Manju Kumari, who is 62% disabled, unmarried and is not able to earn her living. She is entitled to family pension as per Rule 54 of CCS (Pension) Rules, 1972. After death of her mother on 15.07.2014, applicant made a request to grant her family pension on 16.04.2015. She also made

representation on 26.05.2017 in this regard, but respondents have not taken any decision on her claim.

3. The learned counsel for the applicant stated that applicant will be satisfied if direction is given to the respondents to consider her claim in the light of relevant rules and pass a reasoned and speaking order within a period of two months from the date of receipt of certified copy of this order.
4. Ordered accordingly
5. Disposal of the O.A. in the above terms will have no reflection on merit of the case.

Date: 02.08.2018
Place: Chandigarh.

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